

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date : 23/05/2022

From

**M/s. Speed-O-Controls Pvt. Ltd.**  
C-15, Nand Jyot Industrial Estate,  
Safed Pool, A.K. Road, Sakinaka,  
Mumbai – 400 072

To

The Interim Resolution Professional

**Mr. Paresh Chandulal Mehta**  
(Reg. No.: IBBI/IPA-003/IP-N00099/2017-2018/11008)  
138, Nirmal Society, Pandurang Wadi,  
Dombivili East , Pin 421201  
Email.: [pareshmehta5959@gmail.com](mailto:pareshmehta5959@gmail.com)

**Subject: Submission of claim and proof of claim.**

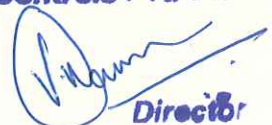
Madam/Sir,

We M/s. Speed-O-Controls Pvt. Ltd., hereby submits this claim in respect of the corporate insolvency resolution process of Dar Media Pvt. Ltd.. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	M/s. Speed-O-Controls Pvt. Ltd.
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U31200MH1989PTC050818
3.	Address and email address of the financial creditor for correspondence	M/s. Speed-O-Controls Pvt Ltd. Regd. Office Address: C-16, Nand Jyot Indl. Estate, Safed Pool, A.K. Road, Sakinaka, Mumbai 400072 <a href="mailto:vinay@socgroup.in">vinay@socgroup.in</a> ; <a href="mailto:pritam@socgroup.in">pritam@socgroup.in</a>
4.	Details of claim, if it is made against corporate debtor as principal borrower:	Rs. 13870000.00 Principle Amount (Rupees One Crore Thirty Eight lacs Seventy Thousand only)



**For Speed-O-Controls Pvt. Ltd**

  
Director

	<p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p>Rs. 6,08,21,095.00 Interest Amount as on 06.05.2022. (Rupees Six Crores Eight lacs twenty one thousand ninety five only.)</p> <p>Total Amount of Claim as on 06.05.2022 is <b>Rs.7,46, 91,095.00</b> (Rupees Seven Crores Forty Six lacs ninety one thousand ninety five only)</p>
5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	<p>1) Interest &amp; Principal Ledger</p> <p>2) Loan Agreement</p> <p>3) Ledger Confirmation</p> <p>4) Personal Guarantee</p> <p>5) Affidavit Cum Declaration</p> <p>6) Promissory Note</p> <p>7) Bank Confirmation Letter for Rs. 200, 000,00/- (Rs. Two Crore only) given by us to Dar Media Pvt. Ltd. As loan.</p> <p>8) Rs. 30,00000/- repayment against loan on account given to us on dated 24.01.2017</p> <p>9) Bombay highcourt order for amalgamation</p>
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	
7.	Details of how and when debt incurred	Debts incurred Dated : 23.04.2015
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	N.A.
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<p>Name of The Bank : Bank of India</p> <p>Branch : Sakinaka,</p> <p>Add.: Sagar Tech Plaza, A. K. Road, Sakinaka, Andheri (E) , Mumbai – 400 072.</p> <p>Account No.: 003827110000032.</p> <p>Account Type : OD – Current Account.</p> <p>IFSC CODE: BKID0000038, MICR: 400013047</p>



For Speed-O-Controls Pvt. Ltd

*[Signature]*  
Director



For Speed-O-Controls Pvt. Ltd

  
Director

(Signature of financial creditor or person authorised to act on its behalf)

Name : VINAY KANAHIYALAL DEWANI

Designation : DIRECTOR

ADDRESS: 901, Brisa Marina CHSL, Dr. Ambedkar Road, Khar (West), Mumbai – 400 052.

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

### DECLARATION

I, I Vinay Kanahiyalal Dewani, currently residing at 901, Brisa Marina CHSL, Dr. Ambedkar Road, Khar (West), Mumbai – 400 052. , do hereby declare and state as follows: -

1. M/s. Dar Media Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 6<sup>th</sup> day of May 2022, actually indebted to me for a sum of Rs. 7,46, 91,095.00 (Rupees Seven Crore forty six lakhs Ninety One Thousand and ninty Five Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - a. Interest & Principal Ledger
  - b. Loan Agreement
  - c. Ledger Confirmation
  - d. Personal Guarantee
  - e. Affidavit Cum Declaration
  - f. Promissory Note
  - g. Bank Confirmation Letter for
  - h. 200,000,00/- (Rs. Two Crore only) given by us to Dar Media Pvt. Ltd. As loan.
  - I Rs. 30,00000/- repayment against loan on account given to us on dated 24.01.2017
  - J. Bombay High Court order for amalgamation
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following : N.A.
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.



For Speed-O-Controls Pvt. Ltd

  
Director

6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: MUMBAI  
Place: 23.05.2022



(Signature of the claimant)

*Vinay Kanahiyalal Dewani*  
Director

#### VERIFICATION

I, Vinay Kanahiyalal Dewani Director of M/s. Speed-O-Controls Pvt. Ltd. the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified Mumbai on this 23<sup>rd</sup> day of May, 2022



(Signature of claimant)

*Vinay Kanahiyalal Dewani*  
Director

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

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